Corruption and irregularities in coalfields

1719. SHRI NATUJI HALAJI THAKOR : Will the Minister of COAL be pleased to state:

- (a) the details of the cases of alleged corruption and irregularities reported in various coalfields during the last three years and till date during the current year;
 - (b) whether Government has conducted any probe in this regard; and
- (c) if so, the details and the outcome thereof along with the follow up action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Information is being collected and will be laid on the Table of the House.

Amendment in coal distribution policy

1720. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

- (a) whether CIL seeks amendment in coal distribution policy;
- (b) if so, the details thereof; and
- (c) the present position thereof and views of each State and other experts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Proposals for amendment of New Coal Distribution Policy-2007 (NCDP) are received from time to time on which constant dialogue with Coal India Limited (CIL) and other stakeholders take place with a view to find solutions for the problems experienced in implementation of the policy. Some of these proposals relate to the physical verification of the end use of coal by the erstwhile non-core sector consumers as also modalities for sale of coal to consumers other than the regulated sector. CIL is also in the process of deliberating such issues raised in their Board meetings.

Exploration of coal mines

1721. SHRI P. BHATTACHARYA:

DR. JANARDHAN WAGHMARE:

Will the Minister of COAL be pleased to state:

(a) whether Government has prepared a draft on Public Private Partnership (PPP) in the form of mining, development and operations agreement for exploration of

coal mines by private entities in close association with the Coal India Limited to push up coal production and induct new technology through private sector participation during the Twelfth Five Year Plan;

- (b) if so, whether the draft prepared by Government has the approval of Cabinet;
 - (c) if so, the details thereof; and
- (d) the details of the modalities worked out for implementation of various clauses in the draft prepared by Government?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) Coal India Limited (CIL), besides taking up coal production through its own resources, has also outsourced some of its operations to increase total coal production to meet the present demand.

Under such situation, responsibility of coal production in a few mines of CIL, have been given to few agencies under long-term contract through open tender like Bhubaneswari Open-cast Project (OCP) of Mahanadi Coalfields Limited (MCL) and Rajmahal OCP of Eastern Coalfields Limited (ECL).

Further CIL is in the process of finalizing document for development of 27 identified projects through outsourcing to enhance coal production capacities during the Twelfth Five Year Plan.

Altogether, 27 Mines/Blocks so identified have a total capacity of 136.48 million tonnes per year (MTY). Out of these 27 Mines/Blocks, 12 are Underground mines having 14.42 MTY Capacity and 15 are Open-cast mines having capacity of 122.06 MTY.

Fuel supply agreement with NTPC

1722. SHRI D. RAJA : SHRI M.P. ACHUTHAN :

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the NTPC has complained that the coal being supplied by the Coal India Ltd. (CIL) has been of adulterated quality;
 - (b) if so, the details thereof and the reaction of Government thereto;